

I am telling now. In conformity with that, that debate had ended and, therefore, there was no need to lay it on the table of the House just at this moment. If they wanted, they could send it to the Library and the Members could see it there. But I do not want to take away powers from the Government. The Government have every legitimate right to send as many Members as they like for whatever purpose they choose. It is their own business and their own duty. But if a Parliamentary Delegation is to be called, then the Speaker must be consulted. I was never consulted in this one. Therefore, I hope that in future if a Parliamentary Delegation is to be sent, whether inside or outside the country, at least the Speaker would be taken into confidence and he would be consulted in that.

NOTIFICATION FOR MAKING CERTAIN AMENDMENTS TO KERALA AGRICULTURAL PESTS AND DISEASES RULES, 1959.

The Minister of Food and Agriculture (Shri C. Subramaniam): I lay on the Table a copy of Notification No. S.R.O 256/64 published in Kerala Gazette dated the 1st September, 1964 making certain amendments to the Kerala Agricultural Pests and Diseases Rules, 1959, under section 24 of the Kerala Agricultural Pests and Diseases Act, 1958 read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala.

[Placed in Library, see No. LT-4028/65].

ANNUAL REPORT OF GANGA BRAHMAPUTRA WATER TRANSPORT BOARD FOR 1964.

The Minister of Transport (Shri Raj Bahadur): I lay on the Table a copy of Annual Report of Ganga Brahmaputra Water Transport Board for the year 1964.

[Placed in Library, see No. LT-4029/65].

ANNUAL REPORT AND CONSOLIDATED STATEMENT OF ACCOUNTS OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION.

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of Annual Report and Consolidated Statement of Accounts of the National Co-operative Development Corporation for the year 1963-64, under sub-section (3) of section 14 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, see No. LT-4030/65].

ANNUAL REPORTS OF INDIAN CENTRAL ARECANUT, COCONUT AND TOBACCO COMMITTEES.

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): On behalf of Shri Shahnawaz Khan, I beg to lay on the Table a copy each of the following Reports:—

- (i) Annual Report of the Indian Central Arecanut Committee, for the year 1963-64.

[Placed in Library, see No. LT-4031/65].

- (ii) Annual Report of the Indian Central Coconut Committee, for the year 1963-64.

[Placed in Library, see No. LT-4032/65].

- (iii) Annual Report of the Indian Central Tobacco Committee, for the year 1963-64.

[Placed in Library, see No. LT-4033/65].

COPY OF AGREED CONCLUSIONS OF DISCUSSIONS HELD BETWEEN OFFICIALS OF INDIA AND CEYLON RE: IMPLEMENTATION OF INDO-CEYLON AGREEMENT.

Shri Dinesh Singh: I beg to lay on the Table a copy of agreed conclusions